

12.08 HRS.

PAPERS LAID ON THE TABLE

Report on Industrial Disposal

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN): I beg to lay on the table a copy of the Report on Industrial Disposal (Hindi & English versions) submitted by the National Committee on the Development of Backward Areas. (Placed in Library see No. LT-2979/81)

Notifications under Industries (Development & Regulations) Act

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : Sir, on behalf of Shri Narayan Datt Tiwari, I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi & English versions) under Sub-Section (2) of Section 18(A) of the Industries (Development & Regulation) Act, 1951:

(i) S.O. 144 (E) published in Gazette of India dated the 4th March, 1981 regarding continuance of management of M/s. Krishna Silicate & Glass Works, Ltd., Calcutta beyond five years.

(ii) S.O. 318 (E) published in Gazette of India dated the 25th April, 1981 regarding continuance of management of M/r. Plyboard Industries Ltd., Pampote, Jammu & Kashmir beyond five years.

(iii) S.O. 391(E) published in Gazette of India dated the 28th May, 1981 regarding continuance of management of M/s. Containers & Closures Ltd., Calcutta beyond five years.

(iv) S.O. 513(E) published in Gazette of India dated the 26th June, 1981 regarding continuance of management of M/s. Andhra Scientific Co., Ltd., Machilipatnam beyond five years.

(v) S.O. 541 (E) published in Gazette of India dated the 6th July, 1981 regarding continuance of management of M/s. Associated Industries (Assam) Ltd., Chandrapur beyond five years.

(vi) S.O. 695(E) published in Gazette of India dated the 11th September 1981 regarding continuance of management of M/s. Amritsar Oil Works, Amritsar beyond five years.

(vii) S.O. 684(E) published in Gazette of India dated the 4th September, 1981 regarding continuance of management of M/s. India Belting & Cotton Mills. Ltd., Serampore West Bengal beyond five years.

(viii) S.O. 685(E) published in Gazette of India dated the 4th Sept., 1981 regarding continuance of management of M/s. Krishna Silicate & Glass Works Ltd., Calcutta beyond five years.

(ix) S.O. 737(E) published in Gazette of India dated the 6th October, 1981 regarding continuance of management of M/s. Eastern Distilleries Pvt. Ltd., Calcutta beyond five years.

(x) S.O. 738(E) published in Gazette of India dated the 6th October, 1981 regarding continuance of management of M/s. Motor & Machinery Manufacturers Ltd., Calcutta beyond five years.

(Placed in Library see No. LT-2980/81)

(2) A copy of the Imported Cement Control (Fourth Amendment) Order, 1981 (Hindi & English) versions published in Notification No. S.O. 723(E) in Gazette of India dated the 30th September, 1981, under subsection (6) of Section 3 of the Essential Commodities Act, 1955.

(Placed in Library see No. LT-2981/81)

Annual Reports etc. of National Federation of Industrial Cooperatives Ltd., New Delhi and of Bharat Wagon & Engineering Co. Ltd., Muzaffarpur

SHRI CHARANJIT CHANANA
I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi & English versions) of the National Federation of Industrial Cooperatives Ltd., New Delhi, for the year ending 30th Juny, 1978 together with Accounts.

(2) A copy of the Annual Report (Hindi & English versions) of the National Federation of Industrial Cooperatives Ltd., New Delhi, for the year ending 30th June, 1979 together with Accounts.

(3) A copy of the Annual Report (Hindi & English versions) of the National Federation of Industrial Cooperatives Ltd., New Delhi, for the year ending 30th June, 1980 together with Accounts.

(4) A statement (Hindi & English versions) regarding review by Govt. on the working of the National Federation of Industrial Cooperatives Ltd., for the years 1977-78, 1978-79 and 1979-80.

(5) A statement (Hindi & English versions) showing reasons (a) for delay in laying the Annual Reports of the National Federation of Industrial Cooperatives Ltd., New Delhi for the years 1977-78, 1978-79 and 1979-80 and (b) for not laying the Audit Reports on the Accounts.

(Placed in Library. See No. LT-2982/81).

(6) A copy each of the following papers (Hindi & English versions) under Sub-Section (1) of Section 619A of the Companies Act, 1956:

(i) Statement regarding Review by the Govt. on the working of the Bharat Wagon & Engineering

Co. Ltd., Muzaffarpur (Bihar), for the period from 4th Dec., 1978 to 31st March, 1980.

(ii) Annual Report of the Bharat Wagon & Engineering Co. Ltd. Muzaffarpur (Bihar), for the period from 4th Dec., 1978 to 31st March, 1980 along with the Audited Accounts and the comments of the Comptroller & Auditor General thereon.

(7) A statement (Hindi & English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library. See No. LT-2983/81)

Annual Report etc. of Semiconductor Complex Ltd., S.A.S. Nagar (Punjab) for 1980-81

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE & TECHNOLOGY, ELECTRONICS & ENVIRONMENT (SHRI S.P.N. SINGH): I beg to lay on the Table a copy each of the following papers (Hindi & English versions) under Sub-section (1) of Section 619A of the Companies Act, 1956:

(1) Statement regarding Review by the Govt. on the Working of the Semiconductor Complex Ltd., S.A.S. Nagar (Punjab) for the year 1980-81.

(2) Annual Report of the Semiconductor Complex Ltd., S.A.S. Nagar (Punjab) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT-2984/81)

Notifications under All-India Services Act

SHRI C.P.N. SINGH: Sir, on behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table a copy each of the

following Notifications (Hindi and English versions) under Sub-section (2) of Section 3 of the All-India Services Act, 1951:

(1) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1981 published in Notification No. G.S.R. 1038 in Gazette of India dated the 14th November, 1981.

(2) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1981, published in Notification No. G.S.R. 613 (E) in Gazette of India dated the 23rd November, 1981.

(3) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1981, published in Notification No. G.S.R. 614 (E) in Gazette of India dated the 23rd November, 1981.

(4) The Indian Police Service (Fixation of Cadre Strength (Fifth Amendment Regulations, 1981), published in Notification No. G.S.R. 609 (E) in Gazette of India dated the 21st November, 1981.

(5) The Indian Police Service (Pay) Fifth Amendment Rules, 1981, published in Notification No. G.S.R. 610 (E) in Gazette of India dated the 21st November, 1981.

(Placed in Library. See No. LT-2985/81)

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in

the Rajya Sabha, I am directed to enclose a copy of the Air Corporations (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1981.

AIR CORPORATIONS (AMENDMENT) BILL

As passed by Rajya Sabha

SECRETARY: Sir, I lay on the Table of the House the Air Corporations (Amendment) Bill, 1981, as passed by Rajya Sabha.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-first Report

SHRI G. LAKSHMANAN (Madras North): I beg to present the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

12.10 HRS.

CENTRAL SILK BOARD (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): Sir, I beg to move for leave to introduce a Bill further to amend the Central Silk Board Act, 1948.

MR. SPEAKER: The question is:

*Published in Gazette of India Extraordinary, Part-II, Section 2, dated 2-12-1981.